

**आयकर अपीलीय अधिकरण “एच” न्यायपीठ मुंबई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“H” BENCH, MUMBAI**

माननीय श्री अमरजीत सिंह, न्यायिक सदस्य एवं  
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।  
**BEFORE HON’BLE SHRI AMARJIT SINGH, JM AND**  
**HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**  
(Hearing through Video Conferencing Mode)

आयकरअपील सं./ I.T.A. Nos.2824 to 2828/Mum/2019  
(निर्धारण वर्ष / Assessment Years: 2015-16 & 2016-17)

<b>M/s. Kapoor Glass (India) P. Ltd.</b> A-37, Kapoor House, Road No.2, MIDC, Andheri (East), Mumbai	<b>बनाम/ Vs.</b>	<b>ACIT-CPC-TDS</b> Aayakar Bhawan, Sector-3, Vaishali, Ghaziabad
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. <b>AACCK -0778-Q</b>		
(□ पीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )
<b>Assessee by</b>	:	Ms. Renu Kapoor-Ld. AR
<b>Revenue by</b>	:	Shri Gurbinder Singh-Ld. DR
सुनवाई की तारीख/ <b>Date of Hearing</b>	:	24/12/2020
घोषणा की तारीख / <b>Date of Pronouncement</b>	:	04/01/2021

**आदेश / ORDER**

**Per Bench**

1. Aforesaid appeals by assessee for Assessment Years 2015-16 & 2016-17 contest common order of learned first appellate authority on certain grounds of appeal.
2. The Ld. AR for assessee, at the outset, submitted that the assessee is opting for *Vivad Se Vishwas Scheme (VVS Scheme)* and therefore, wishes to withdraw the appeal. The Ld. DR did not object to the same.

3. Accordingly, all the appeal stand dismissed as withdrawn with a liberty to assessee to seek restoration of the appeals in case the aforesaid declaration filed under the scheme is not accepted, for whatever reasons.
4. All the appeal stand dismissed as withdrawn.

*Order pronounced on 04<sup>th</sup> January, 2021.*

Sd/ (Amarjit Singh) Sd/ (Manoj Kumar Aggarwal)  
न्यायिक सदस्य / **Judicial Member** लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 04/01/2021  
Sr.PS, Sudip Sarkar

**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)  
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.